

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 385 OF 2013

MAHABODHI MAHAVIDYALAYA

Petitioner(s)

VERSUS

NATIONAL COUNCIL FOR TEACHER EDU&ORS.

Respondent(s)

(With appluication for directions and office report)

WITH

W.P(C) NO. 386 of 2013

[SIDDAMURTHY MALLIKARJUNA REDDY COLLEGE V. NATIONAL COUNCIL FOR TEACHER EDU & ORS.]

(With application for directions and office report)

W.P(C) NO. 390 of 2013

[JHANSI COLLEGE OF ED. & SERVICES SOC. V. N.C.T.E & ORS.]

(With application for directions and office report)

W.P(C) NO. 391 of 2013

[J.P. SHIKSHAK PRISHIKSHAN MAHAVIDYALAYA V. N.C.T.E. & ORS.]

(With application for directions and office report)

W.P(C) NO. 407 of 2013

[SCHOLAR B.ED. COLLEGE V. N.C.T.E. & ORS.]

(With application for directions and office report)

W.P(C) NO. 408 of 2013

[PARAMA COLLEGE OF EDUCATION V. N.C.T.E. & ORS.]

(With application for directions and office report)

W.P(C) NO. 409 of 2013

[K.N. BALSHE COLLEGE OF EDUCATION V. N.C.T.E. & ORS.]

(With application for directions and office report)

W.P(C) NO. 411 of 2013

[PRISM SCHOOL OF EDUCATION V. N.C.T.E. & ORS.]

(With application for directions and office report)

Date: 03/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

in WP 385 & 391 Mr. Neeraj Shekhar, Adv.

Rest of the Matters

Mr. Chandra Prakash, Adv.

For Respondent(s)

Mr. Amitesh Kumar, Adv.

Mr. Gopal Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

| Formal orders in some writ petitions given in Court are taken on record. |
| The Writ Petitions are allowed in terms of the signed order. |

| [KALYANI GUPTA]

| COURT MASTER

| | [SHARDA KAPOOR]

| | COURT MASTER

[SEPARATE SIGNED ORDERS ARE PLACED ON THE FILE.]

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 385 OF 2013

MAHABODHI MAHAVIDYALAYA PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 25th October, 2009 online [hard copy submitted on 3rd November, 2009] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education Course for the academic session 2010-2011. In the formal order dated 27th May, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 27th May, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 386 OF 2013

SIDDAMURTHY MALLIKARJUNA
REDDY COLLEGE OF PHYSICAL EDUCATION PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 29th September, 2010 online [hard copy submitted on 1st October, 2010] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Physical Education (B.P.Ed.) Course from the academic session 2012-2013. In the formal order dated 1st June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 1st June, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 390 OF 2013

JHANSI COLLEGE OF EDUCATION UNDER BMR
EDUCATION AND SERVICE SOCIETY

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PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS.

..... RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 28th September, 2011 online [hard copy submitted on 7th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Diploma in elementary Education (D.El.Ed.) Course for the academic session 2012-2013. In the formal order dated 20th June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the formal order dated 20th June, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J

[A.K. PATNAIK]

.....J

[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 391 OF 2013

J.P. SHIKSHAK PRASHIKSHAN
MAHAVIDYALAYA

.....

PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS.

..... RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on 3rd October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B.Ed.) Course for the academic session 2012-2013. In the formal order dated 4th May, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 4th May, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 407 OF 2013

SCHOLAR B.ED. COLLEGE PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on 5th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B.Ed.) Course for the academic session 2012-2013. In the formal order dated 14th June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE in the formal order dated 14th June, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar

facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 408 OF 2013

PARMA COLLEGE OF EDUCATION PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on 20th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B.Ed.) Course for the academic session 2012-2013. In the formal order dated 14th June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE in the formal order dated 14th June, 2013, will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 409 OF 2013

K.N. BAKSHI COLLEGE OF EDUCATION PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on 7th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B.Ed.) Course for the academic session 2012-2013. In the formal order dated 4th May, 2013 the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE in the formal order dated 4th May, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 410 OF 2013

DAMODAR VALLEY TEACHERS
TRAINING COLLEGE

..... PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS.

..... RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B. Ed.) Course for the academic session 2012-2013. In the formal order dated 14th June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 14th June, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 411 OF 2013

PRISM SCHOOL OF EDUCATION

..... PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS.

..... RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 29th September, 2011 online [hard copy submitted on 7th October, 2011 to the National Council for Teacher Education [for short 'the NCTE'] for bachelor of Education (B.Ed.)Course for the academic session 2012-2013. In the formal order dated 12th June, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE in the formal order dated 12th June, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.